

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

M/S. MAA RATANTI KALIMATA COLD STORAGE PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Maa Ratanti Kalimata Cold Storage Pvt. Ltd.
2.	Date of incorporation of corporate debtor	13.02.2014
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01403WB2014PTC200217
5.	Address of the registered office and principal office (if any) of corporate debtor	Rabindrapally P.O. P.S. - Suri, Birbhum, West Bengal, India 731101
6.	Insolvency commencement date in respect of corporate debtor	25.01.2024 <i>(Note: IRP appointed by order dtd. 27.06.2024 of Hon'ble NCLT, Kolkata which has been received on 03.07.2024)</i>
7.	Estimated date of closure of insolvency resolution process	29.12.2024 <i>(Determined wef 03.07.2024 i.e. the date of appointment of the undersigned IRP)</i>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Santanu Brahma IBBI Regn. No.: IBBI / IPA-001 / IP-P-01482 / 2018-2019 / 12251 (AFA valid till 04.10.2024)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	AH-276, Salt Lake, Sector II, Kolkata 700091, WB IBBI Regd. Email: ip.santanubrahma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	AH-276, Salt Lake, Sector II, Kolkata 700091, WB Process Email: mrk.cirp@gmail.com
11.	Last date for submission of claims	17.07.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Website : https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maa Ratanti Kalimata Cold Storage Pvt. Ltd.** on

25.01.2024. The undersigned IRP has been appointed by order dtd. 26.06.2024 (received on 03.07.2024) of the Hon'ble Tribunal.

The creditors of **Maa Ratanti Kalimata Cold Storage Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **17.07.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA Santanu Brahma

Interim Resolution Professional for M/s. Maa Ratanti Kalimata Cold Storage Pvt. Ltd. (In CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 04.10.2024)

Kolkata, the 04th day of July, 2024



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13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at :	a) Web link : https://ibbi.gov.in/en/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Maa Ratanti Kalimata Cold Storage Pvt. Ltd.** on **25.01.2024**. The undersigned IRP has been appointed by order dtd. 26.06.2024 (received on 03.07.2024) of the Hon'ble Tribunal.

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A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Kolkata, the 04th day of July, 2024 **CA Santanu Brahma**

Interim Resolution Professional for M/s. Maa Ratanti Kalimata Cold Storage Pvt. Ltd. (In CIRP)
IBBI Regn. No.: IBBI/IPA-001/IP-P-01482/2018-2019/12251 (AFA valid till 04.10.2024)

চুক্তিবদ্ধ টেন হ্যাগের

কোচ বদলের রাস্তায় হাটল না ম্যাপ্লেস্টার ইউনাইটেড। সব জল্পনার অবসান ঘটিয়ে ওল্ড ট্রাফোর্ডে কোচের পদে থেকে গেলেন এরিক টেন হ্যাগ। বৃহস্পতিবার এক বিবৃতিতে লাল ম্যাপ্লেস্টার জানিয়েছে, ২০২৬ পর্যন্ত থাকছেন ডাচম্যান।

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